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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 76/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Manishbhai Shantilal Desai
(Gorgem Pharmaceuticals Pvt Ltd)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	VISHWAS KUMAR SHARMA	PCS	APPELLANT	Sharma V. K.
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ORDER

Learned PCS Mr. Vishwas Sharma present for Appellant. None present for ROC.

Proof of service of notice on ROC and Income tax department filed.

ROC filed objections.

Appellant filed bank statement of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Heard arguments of Learned PCS for Appellant.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL